COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 225 OF 2018

Dated: 13th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

D.B. Power Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. S. Vallinayagam

Ms. S. Amali for R-2

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Ms. Anushree Bardhan for R-3

Mr. Ashish Anand Bernard Mr. Parmahans for R-5

<u>ORDER</u>

Admit.

Issue Notice to the Respondents returnable on 10.10.2018

Mr. Paramhans accepts notice on behalf of Respondent No.5.

The learned counsel appearing for the Respondent Nos. 2,3 & 5 pray for six weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 2,3 & 5, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal on or before 24.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 09.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>10.10.2018</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr